

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH**

(IB)-178(PB)/2017

IN THE MATTER OF:

Mussadi Lal Kishan Lal

.... APPLICANT / PETITIONER

Vs

M/s Ram Dev Int. Ltd.

.... RESPONDENT

Under Section 9 of Insolvency & Bankruptcy Code, 2016

Order delivered on 19.09.2017

Coram:

CHIEF JUSTICE M. M. KUMAR

Hon'ble President

R. VARADHARAJAN

HON'BLE MEMBER (JUDICIAL)

For the APPLICANT / PETITIONER

:- Ms. Radhika Gupta, Adv.

For the RESPONDENT

:-

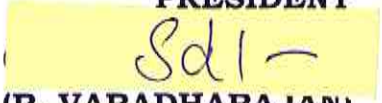
ORDER

The Bank certificate as well as Statement of Accounts furnished by the Bank to the petitioner are taken on record. The Office is directed to attach the aforesaid documents at the end of the Paper Book.

We are satisfied that the respondent cannot be served in the ordinary course and a substituted service is necessitated as per the provisions of Rule 35 of the NCLT Rules. The substituted service be carried out by publishing proper notices in two newspapers, one in Hindi Daily and the other in English Daily in the areas where respondent resides or work for its/his business. The petitioner shall also resort to fixation of notices at the registered office/residence of the respondent.

List the matter on 23rd October, 2017.


**(CHIEF JUSTICE M.M.KUMAR)
PRESIDENT**


**(R. VARADHARAJAN)
MEMBER(JUDICIAL)**

19.09.2017
V. Sethi